

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.111  
C.P.(IB)/69(AHM)2022

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Automark Industries (India) Pvt Ltd  
V/s  
Sadbhav Engineering Ltd

.....Applicant

.....Respondent

**Order delivered on 17/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Saurabh Soparkar, Sr. Advocate a/w.  
: Mr. Dhawal Shah, Advocate  
For the Respondent : Mr. Navin Pahwa, Sr. Advocate a/w.  
: Mr. Pragati Bansal, Advocate

**ORDER**

Learned Counsel for the respondent has now filed a counter affidavit on 01.04.2024, vide inward diary No. 2751 to the additional affidavit of the applicant, which was filed on 05.03.2024. The same is taken on record.

However, Learned Counsel for the respondent appraised that additional documents have also been filed with the written submissions, which were filed on 05.03.2024, for which the respondent has raised an objection, and the same cannot be taken into consideration.

Learned Counsel for the applicant seeks and granted liberty to place on record the documents annexed with the written synopsis by way of an additional affidavit, within a period of seven days, from the date of this order. Learned Counsel for the respondent is also at liberty to counter the same, by way of a counter affidavit with in seven days.

Re-list on 15.05.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**